

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-313/98 in
OA-407/97

(23)

New Delhi this the 10th day of August, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A)

1. Sh. Naveen Saxena,
R/o 4/209, Subhash Nagar,
New Delhi-27.
2. Sh. Prakash Chand,
R/o A-26, Bhagirathi Vihar,
Delhi-94.
3. Sh. P. Mohan,
R/o Q.No.671, Sector-7,
Pushp Vihar, New Delhi-17.
4. Sh. Naresh Chander,
R/o I-4, Nanakpura,
New Delhi-21.

.... Petitioners

(through Sh. M.L. Ohri, advocate)

versus

1. Dr. R.V. Vaidyanatha Ayyar,
Secretary, Ministry of Human
Resources Development,
Department of Culture,
Shastri Bhawan,
New Delhi.
2. Sh. S. Sarkar,
Director General of Archives,
National Archives of India,
Janpath, New Delhi.
3. Shri Arvind Verma,
Secretary,
Ministry of Personnel,
Public Grievances and Pension,
Dept. of Personnel & Training,
New Delhi.
4. Sh. Vijay Kalekar,
Secretary,
Ministry of Finance,
Dept. of Expenditure,
North Block,
New Delhi.

.... Respondents

(through Sh. VSR Krishna, advocate)

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ORDER(ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

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The learned counsel for the petitioners submits that after dismissal of Writ Petition which was filed by the Union of India before the Hon'ble High Court and dismissal of the S.L.P. before the Hon'ble Supreme Court for stay of the Tribunal's order dated 09.01.98, the respondents have now complied with the Tribunal's order and passed necessary orders. He, therefore, submits that he does not press CP-313/98.

2. In view of the above, CP-313/98 is dismissed as not pressed. Notices issued to the alleged contemnors are discharged.

Biswas

(S.P. Biswas)
Member(A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member(J)

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